


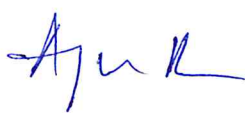
10.  
**NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 15.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.7/2018	-	For hearing	Rule 4(1) of IB	Parth Ispat(India) Pvt Ltd Vs Bhoruka Power Corporation Ltd

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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1	SAMARTH SHREEDHAR 9880508071	RESPONDENT	
2.	ARJUN RAO 9880508071	Applicant	

**ORDER**

Counsel for Petitioner is present. Counsel for Corporate Debtor is also present. Joint memo of compromise is filed. Both the parties have signed the compromise memo; so also the Counsels appearing for both the parties. It is reported by the Counsel for Financial Creditor that Corporate Debtor has to pay some more amount and in the event the Corporate Debtor fails to pay the balance amount as per compromise memo, then liberty may be given to the Financial Creditor to file a fresh application. Memo is recorded. In this case, IRP has not been appointed. Therefore, permission is granted to the parties to get the matter dismissed as compromised, outside the Tribunal with a liberty to file a fresh petition in case Corporate Debtor fails to adhere to the schedule for the payment of balance amount. In the result, the petition is dismissed as compromised with a liberty to file a fresh application in case Corporate Debtor fails to adhere to the time schedule for payment of balance amount.

  
Member (T)

  
Member (J)